

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17285/2022

NATIONAL INSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

JYOTI DEVI @ JYOTI & ORS.

Respondent(s)

IA No. 171248/2023 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 25-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
[IN CHAMBERS]For Petitioner(s) Mr. Abhishek Kumar, Adv.
Mr. Nikhil Jain, AOR
Mr. Anshul Mehra, Adv.
Ms. Divya Jain, Adv.
Ms. Monica Dhingra, Adv.
Mr. Santanu Ghosh, Adv.
Mr. Prashant Mohla, Adv.
Ms. Yashika Miglani, Adv.For Respondent(s) Mr. Akbar Siddique, AOR

Mr. Ritesh Khatri, AOR
Mr. Parvez Akhtar, Adv.UPON hearing the counsel the Court made the following
O R D E RIA No. 171248/2023

It is submitted that during the pendency of the petition, the respondent No.3 Mr. Jagdish Chander expired. A death certificate to that effect was issued on 14.11.2019 bearing No.1869.

Learned counsel further submits that the respondent No.3 surviving through LRs namely Smt. Jyoti Devi D/o Wd/o Lt. Rajinder Kumar and Smt. Sharda Devi W/o Jagdish Chander. These two persons are already party respondents in petition as the respondents No.1

and 2.

In view of these facts, the petitioner prays for deletion of the respondent No.3 from the array of parties.

Accordingly, the Interlocutory Application is allowed.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)